

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-110

IA-3714/2020

In

IB-1208(ND)/2019

IN THE MATTER OF:

M/s. Luxe Enterprises

Vs.

M/s. Flaura High Tech Appliances Pvt. Ltd..

...OPERATIONAL CREDITOR

...RESPONDENT

SECTION

U/s 9 IBC Code 2016

Order delivered on 11.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent :

For the Intervener :

: Mr. Sanjeev Kataria, Advocate

ORDER

IA-3714/2020:-

Both the sides are present. A preliminary reply has been filed by the non-applicant. During the course of hearing, a suggestion fell from the Bench to the counsel for the non-applicant that he may seek instructions from his client with regard to the compliance with the settlement dated 28.09.2020. Subject to the condition of the settlement, we would like to know the portion of the front payment and installments, if any.

List the matter on 23rd December, 2020.

- Sd. -
(NARENDER KUMAR BHOLA) A)
MEMBER (TECHNICAL)

- Sd. -
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

MAMTA